

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "SMC", MUMBAI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

**ITA No.1415/M/2019
Assessment Year: 2013-14**

Mr. Shetal Thakershi Patel, 309, 3 rd Floor, Bhaveshwar Complex, Station Road, Vidyavihar, Mumbai – 400086 PAN: AABPP7126R	Vs.	ITO – Ward-27(3)(3), 4 th Floor, Tower No.6, Rly. Stn. Commercial Complex, Vashi, Navi Mumbai-400 703
(Appellant)		(Respondent)

Present for:

Assessee by : Shri Jayant Patel, A.R.
Revenue by : Shri Sanjay J. Sethi, D.R.

Date of Hearing : 25.08.2021
Date of Pronouncement : 27.09.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 20.12.2018 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2013-14.

2. At the outset, the Ld. Counsel of the assessee brought to the notice of the Bench that the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 also has already been issued. The Ld. A.R., therefore, prayed before the Bench that appeal may kindly be allowed to be withdrawn.

3. The Ld. D.R. fairly conceded to the withdrawal of the appeal.

4. Accordingly, we are inclined to dismiss the appeal of the assessee.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 27.09.2021.

**Sd/-
(Mahavir Singh)
VICE PRESIDENT**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 27.09.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.